

[Shri B. S. Murthy]

a copy of the Punjab State Faculty of Ayurvedic and Unani Systems of Medicine (Amendment and Validation) Ordinance, 1966 (No. 3 of 1966) promulgated by the Governor of Punjab on the 3rd June, 1966, under provisions of article 213(2) (a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 5th July, 1966, issued by the President, in relation to the State of Punjab.

[Placed in Library, See No. LT—6905/66.]

NOTIFICATION UNDER KERALA LAND
CONSERVANCY ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): I beg to lay on the Table a copy of Notification S.R.O. No. 289/66 published in Kerala Gazette dated the 2nd August, 1966, making certain amendment to the Kerala Land Conservancy Rules, 1958, under sub-section (2) of section 13 of the Kerala Land Conservancy Act, 1957, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

[Placed in Library, See No. LT—6906/66.]

13.06 hrs.

COMMITTEE ON PETITIONS

MINUTES OF TWENTY-THIRD SITTING

Shri Thirumala Rao (Kakinada): I beg to lay on the Table a copy of the Minutes of the Twenty-third sitting of the Committee on Petitions held during the current Session.

13.06½ hrs.

CORRECTION OF ANSWER TO S. Q.
NO. 517 RE MIS. BIRD & CO.

Mr. Speaker: Shri B. R. Bhagat.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order, before he makes the statement. I draw your attention to Direction 17 by the Speaker. There must be somebody in the Department of Parliamentary Affairs or in every Ministry to ensure that the officials concerned study these Rules of procedure and Directions and comply with them. These rules and directions apply not only to us, Members, but to the Ministers also. Direction 17 reads:

“Copies of the statement proposed to be made by a Minister... shall be placed in the Notice Office half an hour before the sitting of the Lok Sabha on the day on which the statement is to be made, for the information of members.”

This is because after the statement has been made, under sub-direction (3), the Speaker may permit members to ask supplementary questions which are strictly relevant to the subject matter of the correction made by the Minister. Since we have not seen the statement, we are unable to ask supplementaries.

Mr. Speaker: This is simply a correction.

Shri Hari Vishnu Kamath: This is an important matter concerning Bird and Company. We should have got copies of that. Otherwise, how can we ask questions?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I am sorry. Usually copies are sent.

Shri Hari Vishnu Kamath: He has been a Member of the Lok Sabha for the last 15 years. He should know the rules and directions.

Shri B. R. Bhagat: I agree with the hon. Member. Normally it is done. I will find out how this happened.

Shri Hari Vishnu Kamath: Let me do it tomorrow.

Mr. Speaker: Allow him to do it today.

Shri Hari Vishnu Kamath: Then how can we ask supplementary questions today?

Shri B. R. Bhagat: Arising out of my replies to certain Supplementaries on the Starred Question No. 517 answered in the Lok Sabha on 18-8-1966, I would like to make the following corrections:

Shri Madhu Limaye had wanted to know the amount that was involved in the appeal filed by M/s. Bird & Co. I had stated that the fine which had been imposed on, and paid by, them was approximately Rs. 1,20,00,000 and that in another place the fine was approximately Rs. 1,60,00,000. The correct position is that the total penalty imposed on M/s. Bird & Co. and their associates and on the persons concerned is Rs. 1,65,35,000 out of which the penalty on M/s. Bird & Co. alone is Rs. 1,20,00,000.

The penalty on M/s. Bird & Co. has been paid by them partly in cash and the rest has been secured by bank guarantee.

Shri Bhagwat Jha Azad wanted to know the delay since the appeal had been filed. I had stated that it must have been three or four months. The correct position is that the appeal was filed on 24-11-1965. Under section 129 of the Customs Act, 1962, however, he appeal could not be taken up for consideration till the penalty had been paid or otherwise secured. These formalities were completed by M/s. Bird & Co. only on 7-5-1966 and my mention of "three or four months" was with reference to this date. The appeal is likely to be heard by the Central Board of Excise & Customs some time in September, 1966.

Shri Hari Vishnu Kamath: We can not carry the figures in our heads. This certainly proves how necessary it is that copies should be made available in the Notice Office. Will you permit us to put questions tomorrow morning?

Mr. Speaker: If there is something, I will allow.

Shri D. C. Sharma (Gurdaspur): The statement may be circulated to all of us because we want to put questions.

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 APPROPRIATION (NO. 3) BILL,
 1966-67

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Sachindra Chaudhuri, I beg to move.*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1966-67, be taken into consideration."

Shri S. M. Banerjee (Kanpur): I want to say something.

Mr. Speaker: Ordinarily not speeches are allowed.

Shri S. M. Banerjee: You have allowed in the past.

Mr. Speaker: No speeches here at this moment.

Shri S. M. Banerjee: Please permit me for five minutes.

Shri Hari Vishnu Kamath (Hoshangabad): Two or three minutes you can permit, the rules permit it.

Mr. Speaker: In extraordinary cases. There is no bar about that, Members have a right, but ordinarily we do not allow in the Appropriation Bill.

*Moved with the recommendation of the President.